

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

...

R.A. No. 35/2004

in

O.A. No. 708/2000

Jabalpur, this the 15th day of June, 2004

Uma Shankar Dubey

...Applicant

versus

Union of India & Ors.

...Respondents

Order (By Circulation)

By Madan Mohan, Member (Judicial)-

This review application has been filed to review the order passed by the Tribunal on 26.3.2004 in OA No. 708/2000.

2. In the present R.A., no clerical error or glaring mistake has been pointed out by the applicant. The grounds taken by the applicant in the present review application amounts to re-hearing of the matter. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of C.P.C. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be re-heard and corrected. A review petition has a limited purpose and cannot be allowed to be an appeal in view of the judgement of the Hon'ble Supreme Court rendered in the case of Union of India vs. Tarit Ranjan Dass, reported in 2004 SCC(L&S) 160/which it is held - A.T. Act - review scope - The Tribunal cannot act as an appellate authority to review the original order.

3. In view of the foregoing, we do not find any merit in this R.A, which is accordingly rejected at the circulation stage itself.


(Madan Mohan)
Member (Judicial)


(M.P. Singh)
Vice Chairman

/na/